



2026:DHC:2950-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ RFA(COMM) 262/2025, CM APPL. 26990/2025 &
26992/2025

SARVESH GOELAppellant

Through: Mr. Mirtunjay Singh Narooka,
Adv.

versus

SUPER HOZE INDUSTRIES PVT LTDRespondent

Through:

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

08.04.2026

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C.HARI SHANKAR, J.

1. Mr. Mirtunjay, learned Counsel for the petitioner, seeks leave to withdraw this appeal as he submits that the disputes between the parties have been settled.

2. The appeal is accordingly disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

APRIL 8, 2026/AR